

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(C) No. 268 of 2019

03/19.04.2021

The present case is taken up through video conferencing.

It has been informed to this Court that in view of the resolution as contained in Reference No. 1165-1201/2021 dated 18.04.2021 passed by the Jharkhand State Bar Council, the learned lawyers of this Court, District Courts, Sub-Divisional Courts, Tribunal and all other Courts in the State of Jharkhand will refrain themselves from all Court works for next seven days i.e. till 23.04.2021 in the wake of rapid/uncontrolled spread of Covid-19 pandemic.

No one appears on behalf of the parties.

Counter affidavit as well as supplementary counter affidavit on behalf of the respondent nos. 1 and 2 have already been filed.

It has been reported by the office that unsigned notice issued to the respondent no. 5 through registered post with A/D has been received by the office.

Since the received A/D does not bear the signature of the respondent no. 5 or his representative, the service of notice upon the said respondent cannot be treated to be complete. It has further been reported by the office that neither signed A/D nor undelivered registered cover of the notices issued to the respondent nos. 3 to 4 as well as the respondent nos. 6 to 7 has been received.

Considering that the said notices were ordered to be issued by this Court on 21.01.2019, let fresh notices be issued to the respondent nos. 3 to 7 through ordinary process for which requisites etc. must be filed within a period of two weeks.

Notice is made returnable after six weeks.

**(Rajesh Shankar, J.)**